

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

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O.A. No. 720/94.

Dt. of Decision : 28.6.94.

Mr. I. Sankar Prasad

.. Applicant.

Vs

1. The Postmaster - General,  
Vijayawada Region,  
Vijayawada - 2.
2. The Chief Postmaster-General,  
A.P., Circle, Abids, Hyderabad-1, .. Respondents.

Counsel for the Applicant : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN  
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

(29)

O.A. NO. 720/94.

JUDGMENT

Dt: 28.6.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri Krishna Devan, learned counsel for the applicant and Shri N.R. Devaraj, learned standing counsel for the respondents.

2. The applicant who is working as Postal Assistant (SBCO) in the Head Post Office at Gudivada was transferred to Bapatla, after he completed the tenure period of four years in Gudivada. Before that order was passed, the applicant made a request to transfer him either ~~as~~ <sup>to</sup> Vijayawada where his wife is working in the Postal Department, or Guntur (All the employees in the Postal Department are being requested to give preference in <sup>full vacant</sup> regard to the places that may be chosen by them, when it is necessary to transfer them on completion of tenure period at a particular place and accordingly the applicant also made the request). As Bapatla is far away from Vijayawada, the applicant and the one who is ~~as~~ posted at Tenali made requests for mutual transfer. But the said request for mutual transfer was not accepted, and one who is posted <sup>at</sup> Gudivada was transferred to Bapatla, and the applicant was retained at Gudivada as <sup>the</sup> ~~his~~ request for retention at Gudivada till his representation for transfer to Vijayawada is disposed of.

3. It is now represented for the respondents that as ~~now~~ it is not now possible to post the applicant in <sup>nearby to</sup> Vijayawada, Mangalagiri or Guntur or places ~~preferred~~

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contd....

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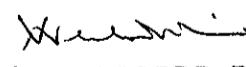
Vijayawada,  
by him, he is retained at Gudivada and his case for  
transfer would be considered along with the requests  
for others in all the vacancies that may arise in  
Vijayawada and around.

4. This is not a case where violation of any  
statutory rules had arisen nor the applicant attribu-  
ted any malafides to PMG, the competent authority who  
ordered transfer.

5. Thus, there are no circumstances ~~xxxxxx~~ to  
warrant interference with the impugned order whereby  
the applicant is retained at Gudivada for the time  
being. We hope that the 1st respondent will naturally  
consider the request of the applicant keeping in view  
the similar requests from other employees for transfer  
to any of the places referred to by the applicant or  
any place around Vijayawada, as and when vacancy  
arises.

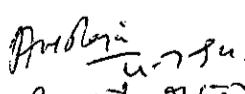
6. The OA is ordered accordingly at the admission  
stage. No costs.

  
(A.B.GORTHI)  
MEMBER (ADMN.)

  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 28th June, 1994.  
Open court dictation.

vsn

  
Deputy Registrar (J) CC.

~~urgent~~

A. B. North

∴  $\angle 2 = 28 - 6 = 17^{\circ} 30'.$

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• let's do the Internet assignment  
• What is the Internet?  
• What is a Web page?  
• What is a URL?  
• What is a search engine?  
• What is a search query?  
• What is a search result?

